## **SCHEDULE**

## FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES (Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

To
The Interim Resolution Professional / Resolution Professional
[Name of the Insolvency Resolution Professional / Resolution Professional]
[Address as set out in public announcement]

From INDSAO INFRATECH Kothi No. 57, Opposite Vandana International School, Sector-10, Dwarka, New Delhi-110075

Subject: Submission of proof of claim.

Madam/Sir,

INDSAO INFRATECH Prop. RAJESH BHARDWAJ [Name of the operational creditor], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Mars Buildmart Pvt. Ltd. [name of corporate debtor]. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	· INDSAO INFRATECH
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	INDSAO INFRATECH PROP. RAJESH BHARDWAJ PAN – AAGPB3810M
	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	ADDRESS: KOTHI NO. 57, SECTOR-10, OPPOSITE VANDANA INTERNATIONAL SCHOOL DWARKA, NEW DELHI-110075 EMAIL: INDSAOINFRATECH1965@GMAIL.COM

For INDSAO INFRATECH

Proprietor

PART	PARTICULARS			
4.	TOTAL AMOUNT OF CLAIM	TOTAL CLAIM Rs. 2,65,09,241/-		
	(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	DETAILS OF CLAIM AMOUNT AS BELOW: SETTLEMENT AGREEMENT AMOUNT RS. 2,01,05,766/-		
		INTEREST UPTO 31-12-2020. Rs. 54,26,674/-		
		GST on Interest Rs. 9,76,801/-		
		TOTAL CLAIM Rs. 2,65,09,241/-		
5.		M/s Mars Buildmart Pvt. Ltd. and Indsao Infratech mutually agreed & decided A. To cancel and terminate work		
		AGREEMENT DATED 24-11-2016 FOR INTERNAL PLUMBING WORK AND.		
		B. TO CANCEL AND TERMINATE WORK AGREEMENT DATED 15-03-2017 FOR INTERNAL ELECTRICAL WORK		
		RESPECTIVELY AND ALSO SETTLE ALL THE FINAL MUTELY AGREED PAYABLE AMOUNT RS. 2,01,05,766/- BY EXECUTING SETTLEMENT AGREEMENTS. THE SETTLEMENT		
		AGREEMENTS OF ABOVE TWO AGREEMENTS WERE EXECUTED ON 01-02-2019. THROUGH AUTHORISED PERSONS AS AUTHORISED BY BOARD REGULATIONS OF M/S MARS BUILDMART PVT. LTD. THESE TWO		
		SETTLEMENT AGREEMENTS WERE NOTARIZED IN DWARKA COURT WITH SPOT PHOTOGRAPHS OF ALL SIGNATORIES (BOTH SETTLEMENT AGREEMENTS DATED 01-02-2019 ENCLOSED).		
6.		WORK COULD NOT PROCEED DUE TO NON-ABILITY OF DEVELOPER TO MAKE PAYMENTS FOR WORK DONE.		
		DISPUTE WAS RESOLVED BY EXECUTING SETTLEMENT AGREEMENT OF DATE 01-02-2019. TOTAL UNDISPUTED AMOUNT RS. 2,01,05,766/- WAS AGREED TO BE PAID BY M/S MARS BUILDMART PVT. LTD. TO INDSAO INFRATECH WHICH HAS NOT BEEN DONE BY M/S MARS BUILDMART PVT. LTD		

For INDSAO INFRATECH

Proprietor

7.	DETAILS OF HOW AND WHEN DEBT	DEBT INCURRED 01-02-2019 WHEN
	INCURRED	SETTLEMENT AGREEMENT EXECUTED
		DETAIL OF HOW: DUE TO NON
		IMPLEMENTATION OF SETTLEMENT
		AGREEMENT OF DATE 01-02-2019
8.	DETAILS OF ANY MUTUAL CREDIT,	NIL
	MUTUAL DEBTS, OR OTHER MUTUAL	
	DEALINGS BETWEEN THE CORPORATE	THE TIME OF EXECUTION OF MUTUALLY
	DEBTOR AND THE CREDITOR WHICH MAY	AGREED SETTLEMENT AGREEMENT DT
	BE SET-OFF AGAINST THE CLAIM	01-02-2019
9.	DETAILS OF ANY RETENTION OF TITLE	NIL
	ARRANGEMENTS IN RESPECT OF GOODS OR	
	PROPERTIES TO WHICH THE CLAIM REFERS	
10.	DETAILS OF THE BANK ACCOUNT TO	INDSAO INFRATECH
	WHICH THE AMOUNT OF THE CLAIM OR	
	ANY PART THEREOF CAN BE TRANSFERRED	
	PURSUANT TO A RESOLUTION PLAN	DWARKA, NEW DELHI-110075
		IFSC – SIBL0000398
11.	LIST OF DOCUMENTS ATTACHED TO THIS	1. Settlement agreement
	PROOF OF CLAIM IN ORDER TO PROVE THE	DT 01-02-2019 OF INTERNAL
	EXISTENCE AND NON-PAYMENT OF CLAIM	PLUMBING WORK.
	DUE TO THE OPERATIONAL CREDITOR	2. SETTLEMENT AGREEMENT
		DT 01-02-2019 OF INTERNAL
		ELECTRICAL WORK.
		3. CHEQUE RETURN MEMO AND BANK LETTER FOR AGREEMENT OF
		INTERNAL PLUMBING WORK.
		4. CHEQUE RETURN MEMO AND BANK
		LETTER FOR AGREEMENT OF
		INTERNAL ELECTRICAL WORK.
		5. STATEMENT OF TOTAL CLAIM
		Amount
-	ture of operational creditor or person autho	
Plea.	se enclose the authority if this is being subm	nitted on behalf of an operational creditor
lame	e in BLOCK LETTERS RAJ	ESH BHARDWAJ
ositi	on with or in relation to creditor PRO	PRIETOR
ddre	ess of person signing INDSAO INFRAT	TECH, KOTHI NO. 57,
	1 0 0	DANA INTERNATIONAL SCHOOL,

<sup>\*</sup>PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

For INDSAO INFRATECH

Proprietor

## **DECLARATION**

- I, RAJESH BHARDWAJ PROP. INDSAO INFRATECH, currently residing at KOTHI NO. 57, OPPOSITE VANDANA INTERNATIONAL SCHOOL, DWARKA, NEW DELHI-110075, hereby declare and state as follows: -
- 1. M/S MARS BUILDMART PVT. LTD.,the corporate debtor was, at the insolvency commencement date, being the 16<sup>th</sup> day of December 2020, actually indebted to me in the sum of Rs. 2,65,09,241/-.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - 1. Settlement agreement dt 01-02-2019 of internal plumbing WORK DULY Notarized
  - 2. Settlement agreement dt 01-02-2019 of internal electrical work duly notarized
  - 3. STATEMENT OF TOTAL CLAIM AMOUNT Rs. 2,65,09,241/-
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Date: 31-12-2020

Place: Dwarka New Delhi

FOR INDSAO INFRATECH

(Signature of the claimant)

## VERIFICATION

I, Indsao Infratech Prop. Rajesh Bhardwaj, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Delhi on this 31 day. of December, 2020

For INDSAO INFRATECH

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity].